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**Central Administrative Tribunal  
Principal Bench, New Delhi**

C.P.No.328/2004 in O.A.No.1294/2003

Tuesday, this the 5<sup>th</sup> day of July 2005

**Hon'ble Shri Justice M.A. Khan, Vice Chairman (J)**  
**Hon'ble Shri S.K. Naik, Member (A)**

Shri Mahavir Prasad  
S/o Mahajeet Singh  
Under Railway Station, Fazullapur  
Allahabad

..Applicant

(By Advocate: Smt. Meenu Mainee for Shri BS Mainee)

Versus

1. Shri R.R. Jaruhar  
General Manager  
Northern Railway  
Baroda House, New Delhi
2. Shri IPS Anand  
General Manager  
North Central Railway  
Allahabad (UP)
3. Shri Sri Prakash  
Divisional Railway Manager  
North Central Railway  
Allahabad

..Respondents

(By Advocate: Shri Rajinder Khatter)

**O R D E R (ORAL)**

**Justice M.A. Khan:**

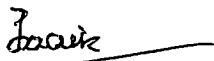
Learned counsel for respondents has stated that the order of this Tribunal dated 12.4.2004 passed in OA-1294/2003 has been fully complied with and the monetary dues have already been paid. Learned proxy counsel for applicant agrees to it but she has requested that the applicant may be given leave to approach this Tribunal afresh.

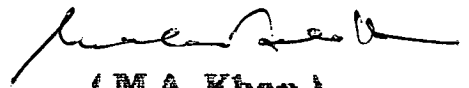
2. In view of the submissions made by both the parties, we do not think it proper now to proceed in the matter further. Accordingly, CP is dismissed. Notice discharged. However, in case the applicant has

*Handwritten signature: Mahesh Naik*

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any grievance, he is free to take recourse to the proper legal proceeding.

  
( S. K. Naik )  
Member (A)

  
( M.A. Khan )  
Vice Chairman (J)

/sunil/